Title: Discussion on the motion for consideration of the Banking Laws (Amendment) Bill, 2011.

MR. CHAIRMAN: The House would now take up item no. 14 - The Banking Laws (Amendment) Bill, 2011.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move that the Banking Laws (Amendment) Bill, 2011 be taken into consideration...(*Interruptions*) The Banking Regulation Act...(*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Sir, there is a question of procedure here. We all have given notice...(Interruptions)

SHRI GURUDAS DASGUPTA (GHATAL): Sir, my point is very simple. The point is that the hon. Finance Minister wants the approval of the House to suspend certain rules. The House must concur with him in order to enable the Suspension of the Rule. I am objecting to it and we do not agree to suspend the ruleâ \in (Interruptions)

SHRI BASU DEB ACHARIA: Sir, the hon. Minister has made a proposal to suspend the rule to bring certain amendments. You may kindly take the sense of the House in this regard and see if the House would agree for suspension of certain rules which the hon. Minister has sought for.

श्री यशवंत सिन्हा (हज़ारीबाग): सभापति महोदय, मैं अपने दोनों कलीग्स के साथ एसोसिएट करते हुए आपसे निवंदन करना चाहता हूं। मैं यह बात शुरू में कह दूं कि इस बिल का लम्बा इतिहास हैं, मैं मेरिट्स में नहीं जा रहा हूं, प्रोसीजर पर बोल रहा हूं। यह बिल इंट्रोड्सूस होने के बाद स्टैंडिंग कमेटी की सिफारिश आ गयी। स्टैंडिंग कमेटी की सिफारिश को कंसीडर करने के बाद सरकार यह बिल लाई। अब इसमें मुद्दा क्या उठता हैं, जो हमारे दोनों डिस्टिंग्वरङ कलीग्स ने उठाया हैं।ो **16.14 hrs** (Dr. Girija Vyas *in the chair*)

मुद्दा यह है कि मंत्री महोदय ने नियम 388 के अंतर्गत एक नोटिस ऑफ मोशन दिया हैं। इस नोटिस में उन्होंने यह कहा है कि amendment number 3 to the Banking Laws (Amendment) Bill should be taken up for consideration in this House in relaxation of sub-clause (1) of rule 80. Now, रूत 80 क्या बोलता हैं? मैडम, आप किताब निकालकर देखें। Rule 80 says that the following conditions shall govern the admissibility of amendments to clauses or schedules of a Bill जिसमें कि ये कर रहे हैं। (i) An amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates. Now, the Minister under rule 388 is seeking an exemption from this rule. Why does he have to seek an exemption? क्यों उसकी आवश्यकता पड़ी, इसलिए आवश्यकता पड़ी कि जो संशोधन वह लाए हैं, that is not within the scope of the Bill and does not relate to the subject matter of the Bill, और वह संशोधन लाए हैं। बिना मैरिट पर बोलते हुए मैं आपसे यह कहना चाहता हूं कि यह जो बिल स्टेंडिंग कमेटी के सामने गया था तो स्टेंडिंग कमेटी ने सिफारिशों के साथ उसे सदन में लौटा दिया। इन्होंने उनमें से कुछ संशोधन तो स्वीकार कर लिए, लेकिन इन्होंने कम से कम तीन ऐसे नए प्रवधान भी जोड़ दिए हैं, जिससे यह सारा का सारा नया बिल हो गया हैं। जिस क्लान के लिए ये एक्नपशन ढूंढ़ रहे हैं, मेरे हाथ में बैंकिंग रेन्युलेशन एक्ट 1949 हैं।

Clause 8 of the Banking Regulations Act, 1949 is relating to prohibition in trading of futures, commodity exchanges and all that.

जो सरकार संशोधन लाई है, उससे स्पेकुलेटिव ट्रेड में बैंक अपना पैसा लगाएं। इस बिल से पहले एनपीए की बात हो रही थी, अब स्पेकुलेटिव ट्रेड में, कमोडिटी प्यूचर्स में ये बैंक अपना पैसा लगाएंगे तो बैंकों का क्या हुंधू होगा। यह संशोधन लाए हैं। यहां पर मोइली साहब बैठे हैं। मैं उनका जिकू इसिए कर रहा हूं, क्योंकि मोइली साहब इसके पहले कम्पनी अफेचर्स के मंत्री थे। उन्हें याद होगा, इसीलिए मैं प्रिसीडेंट कोट कर रहा हूं इस सदन में कि कम्पनीज बिल इस सदन में पेश हुआ। उसके बाद स्टेंडिंग कमेटी में गया। उसने अपनी सिफारिशों के साथ कम्पनीज़ बिल को लौटा दिया। उसके बाद सरकार ने उस बिल में जब संशोधन किए तो उन्होंने उसमें स्टेंडिंग कमेटी की सिफारिशों के बाहर जाते हुए नए संशोधन जोड़ दिए। नए संशोधन जोड़ने के बाद जब हमने सरकार से सदन में नहीं, सदन के बाहर निवेदन किया कि इसे दोबारा स्टेंडिंग कमेटी को भेजा जाए, मैं मोइली साहब का शुक्रुगुजार हूं कि उन्होंने इस बात को स्वीकार करते हुए कम्पनीज बिल को दोबारा स्टेंडिंग कमेटी ने दोबारा विचार करके उस बिल को लौटा दिया।

मैं वित्त मंत्री से इस प्रिसीडेंट को कोट करते हुए यह आगूह शुरू में ही करना चाहता हूं कि आपने इस पूरे बिल को, जिस पर स्टेंडिंग कमेटी ने विचार किया था, यहां लाने में पूरा बदल डाला हैं_| इसलिए यह आवश्यक हैं कि यह बिल दोबारा स्टेंडिंग कमेटी में भेजा जाए, यह मैं आपसे आगूह करना चाहता हूं...(<u>व्यवधान</u>)

MADAM CHAIRMAN: Hon. Minister, have you got to say something?

...(Interruptions)

MADAM CHAIRMAN: No, he is not answering. I will give my ruling but if the hon. Minister wants to say something on this matter, I am allowing him. Otherwise, I will give my ruling.

...(Interruptions)

सभापति महोदया: यदि मंत्री जी कुछ कहना चाहते हैं तो उन्हें सुना जाए, नहीं तो मैं अपनी रूतिंग दे रही हूं।

...(<u>व्यवधान</u>)

16.19 hrs

At this stage, Shri Kalyan Banerjee, Shri P.K. Biju and some

other hon. Members came and stood on the floor near the Table.

...(Interruptions)

SHRI P. CHIDAMBARAM: This Bill was introduced in 2011. Let me explain the grounds...(*Interruptions*) You do not want to listen to the reply....(*Interruptions*) Please listen to me....(*Interruptions*)

MADAM CHAIRMAN: Please listen to the Minister. Otherwise, I will give my ruling.

...(Interruptions)

MADAM CHAIRMAN: Please go back to your seats. My ruling is reserved.

...(Interruptions)

SHRI P. CHIDAMBARAM: I am going to reply to your point. I am not running away from here. You have made your point and I will reply to it.(*Interruptions*) You have raised your point and I have to reply to it....(*Interruptions*)

He has raised an objection. I am ready to reply. ...(Interruptions)

MADAM CHAIRMAN: Please listen to me.

...(Interruptions)

सभापति महोदया : आपने अपना ऑब्जेक्शन दिया हैं लेकिन चेयर की रुलिंग तो आनी बाकी हैं।

...(Interruptions)

MADAM CHAIRMAN: You have to listen to the Chair. मेरी रुतिंग बाकी है।

...(Interruptions)

MADAM CHAIRMAN: You have to listen.

...(Interruptions)

SHRI P. CHIDAMBARAM: I am ready to reply. ...(Interruptions)

MADAM CHAIRMAN: The Minister wants to speak. Let him speak first.

...(Interruptions)

सभापति महोदया: आप रूतिंग तो सुनिये।

MADAM CHAIRMAN: The House stands adjourned to meet again at 4:45 p.m.

16.22 hrs

The Lok Sabha then adjourned till Forty-Five minutes past Sixteen of the Clock.

16.45 hrs

The Lok Sabha re-assembled at Forty-Five minutes past Sixteen of the Clock.

(Dr. Girija Vyas in the Chair)

BANKING LAWS (AMENDMENT) BILL, 2011-Contd.

SHRI BASU DEB ACHARIA (BANKURA): Madam, this Bill should be sent to the Standing Committee....(Interruptions)

16.45 Â1/2 hrs

At this stage, Shr Kalyan Banerjee, Shri M.B. Rajesh and some other hon. Members came and stood on the floor near the Table.

MADAM CHAIRMAN: Hon. Minister, do you want to say something? I think he wanted to say something.

...(Interruptions)

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That the Bill further to amend the Banking Regulation Act, 1949, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 and to…"

MADAM CHAIRMAN: Hon. Members, please sit down. Please take your seats.

...(Interruptions)

सभापति महोदया : आप अपनी जगह पर बैठ जाइए।

…(<u>व्यवधान</u>)

सभापति महोदया : आप अपनी जगह पर बैठ जाइए।

…(<u>व्यवधान</u>)

MADAM CHAIRMAN: I am giving the Ruling from the Chair. Please sit down. Please take your seats.	

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